

**Levy of marketing margin by private
gas marketeers**

586. SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Petroleum Natural Gas Regulatory Board (PNGRB) has initiated public hearing to decide marketing margin levied by private sector natural gas marketeers;

(b) if so, the details thereof;

(c) when Government is regulating prices of diesel, LPG, Kerosene and partially that of petrol then why it is not regulating marketing margin of natural gas; and

(d) the steps taken by PNGRB for early decision to decide marketing margin levied by private sector natural gas marketeers as this subject is getting delayed unnecessarily?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a), (b) and (d) Yes, Sir. Petroleum and Natural Gas Regulatory Board (PNGRB) has reported that, in the initial stage, it was decided to seek information from entities in order to ascertain details of marketing margin/other elements included in the selling price of natural gas to consumers during the last three years. In most of the cases, the information received was inadequate or sketchy. It has now been found appropriate to take the process for determination of marketing margin further by interacting with the affected entities. PNGRB has informed that based on the information made available, the process of hearing the entities would commence from September, 2012.

(c) As PNGRB has been set up as a statutory regulator for downstream activities under the PNGRB Act 2006, the determination of marketing margin has been entrusted to PNGRB under Section 11 (j) of the PNGRB Act.

Relaxation of norms for LNG imports from US

587. SHRIMATI RENUKA CHOWDHURY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: